

Special agents for probing black money cases

2192. SHRI JAIPRAKASH NARAYAN SINGH: Will the Minister of FINANCE be pleased to state:

(a) whether Government is set to hire around 200 specially trained agents to probe cases of black money;

(b) whether appointment of such agents may lead to duplication of work already being undertaken by newly set up Directorate of Criminal Investigation (DO) under the Income-tax Department; and

(c) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM):

(a) The Government has set up the Directorate of Income Tax (Criminal Investigation) in the Central Board of Direct Taxes (CBDT). The staff requirement of DCI is presently met from the existing posts of DGIT (Intelligence), DIT (Intelligence) and DIT(CIB) in the Income Tax Department.

(b) No, Sir.

(c) Does not arise in view of answer to (a) & (b) above.

Reporting back of IT officers after training abroad

2193. SHRI RAMA CHANDRA KHUNTIA: Will the Minister of FINANCE be pleased to state:

(a) whether some officers from various field formations and units of Income Tax Department, who were sent on training courses abroad recently for specific time period, have failed to report back to their cadre controlling authorities;

(b) if so, the details thereof; and

(c) the disciplinary action taken by Government against such officers?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM):

(a) No Sir.

(b) and (c) Do not arise.

Deposits of Indian individuals in Swiss banks

2194. SHRI M.P. ACHUTHAN:

SHRI D. RAJA:

Will the Minister of FINANCE be pleased to state: